

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 1009 OF 2019**  
**IN**  
**DFR NO. 1195 OF 2019**

**Dated : 18<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**GMR Power Corporation Limited** ... **Appellant(s)**  
**Versus**  
**Tamil Nadu Electricity Regulatory Commission & Anr....** **Respondent(s)**

Counsel for the Appellant(s) : Ms. Divya Chaturvedi  
Mr. Saransh Shaw

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-2

**ORDER**

**IA No. 1009 of 2019**

*(Application for condonation of delay in filing appeal)*

For the reasons set out in the application, delay of 22 days in filing the appeal is condoned.  
Application is disposed of.

**DFR NO. 1195 OF 2019**

Admit.

Registry is directed to number the appeal.

Appearance/objections, if any, shall be filed within four weeks' time i.e. on or before 19.08.2019 with advance copy to the other side. Thereafter, rejoinder shall be filed within two weeks' time i.e. on or before 03.09.2019 with advance copy to the other side.

List the matter on **05.09.2019**.

**(Ravindra Kumar Verma)**  
**Technical Member**

mk/mkj

**(Justice Manjula Chellur)**  
**Chairperson**